

Mr. Speaker: Order, order. Shri Satya Narayan Sinha.

12.52 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business during the week commencing 29th of November, 1966, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of
 - The Police Forces (Restriction of Rights) Bill, 1966, as passed by the Rajya Sabha.
 - The Indian Tariff (Second Amendment) Bill, 1966.
 - The Goa, Daman and Diu (Opinion Poll) Bill, 1966.
 - The Post-Graduate Institute of Medical Education and Research, Chandigarh, Bill, 1966, as passed by the Rajya Sabha.
 - The Seeds Bill, 1964, as passed by the Rajya Sabha and as reported by the Select Committee.
 - The Patents Bill, 1966, as reported by the Joint Committee.
- (3) Discussion on the statement made by the Minister of State for Home Affairs on the 9th November, 1966 regarding certain incidents in New Delhi on the 7th November, 1966 on a motion to be moved by Shri Hukam Chand Kachwai on Friday, the 2nd of December, 1966.

(4) Further consideration of the motion moved by Shri Harish Chandra Mathur regarding student unrest and trouble in recent months, on Tuesday, the 29th November, at 5.00 P.M.

(5) Consideration of a resolution to be moved by the Minister of Commerce seeking approval of the Notification regarding export duty on tea.

Time permitting, the House will also take up,

- (i) Consideration and passing of the Constitution (Twenty-third Amendment) Bill, 1966.
- (ii) Consideration of motions for reference of the Delhi Municipal Corporation (Amendment) Bill, 1966; the Road Transport Corporations (Amendment) Bill, 1966; the Electricity (Supply) Second Amendment Bill, 1966; the Delhi Water Supply and Sewage Disposal Bill, 1966; the Punjab Municipal (Delhi Amendment) Bill, 1966 and Delhi Panchayat Samitis and Nyaya Panchayats Bill, 1966 to a Joint Committee.
- (iii) Consideration of motions for modification of the Ministers' Residences (Amendment) Rules, 1965 and the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1966 given notice of by Shri Hari Vishnu Kamath.

The Bills which I mentioned under item (ii) at the end are all grouped in just one item; small item. Therefore, you should not be afraid that I have mentioned so many Bills. If time permits, they will be taken up.

Shri Ranga (Chittoor): In view of the ambitious and long list of busi-

[Shri Ranga]

mess that has been doled out to us, I would like to know whether there is any chance for the extension of this session. That is one thing, because otherwise, it would not be possible for us to make our own arrangements. Secondly, my hon. friend Shri Kapur Singh will raise the other points, but I am very particular about one thing. Why is it that all these items have been taken up now and not the items that have already been announced before the whole of the country, that is, the Five Year Plan?

Shri H. N. Mukerjee (Calcutta Central): Some of us had anticipated as much, knowing as we do the complete incapacity of Government, but it does appear very crude that after so much fanfare in regard to the Plans, this virtually last session of Parliament is not having the opportunity of discussing it. When the Government announced its extremely half-hearted idea in regard to consultation with Parliament in regard to the Plan, we could guess what was in the mind of the Government. It did not really want to consult Parliament and they have now come to a pass where not even the general principles involved in the projected Plan can be discussed in this House. I do not understand why this should have been allowed to happen, and this Government has been telling us repeatedly that we shall not sit later than 2nd December in any case. I do not know why they have this gumption of talking in that kind of fashion before Parliament, but they do, and they do not finish their business.

Apart from that, what about the discussion on international affairs? We have got a new Minister, and this is the last session of Parliament, and at least it is most elementary courtesy to this House that this new Minister does open his mouth and say something worth-while in regard to foreign affairs. Many things have happened, and if you refer to the Secretariat you will find that on account of this session being very

short, we have had to give notice of short-notice questions relating to some highly important matters about international affairs. And the Ministers in their discretion do refuse to accept short notice for these answers, and we are being prevented bodily from having a discussion on very serious matters relating to international relations.

We had that much-advertised meeting of our Prime Minister—the meeting of our Prime Minister, President Tito and President Nasser. Many foreign journals wrote that not a mouse stirred anywhere in the world even though this wonderful tripartite meeting took place in Delhi. We want to know what happened. In this country we were told this was a very important meeting; if it was an important meeting, why don't you give us an opportunity of discussing the results of this important meeting? So many things with regard to North Vietnam have happened. The Consul-General is called by the Foreign Ministry officials—these half penny two-penny officials—(Interruption).

Mr. Speaker: I am not objecting to the word, but I am objecting to his long speech.

Shri H. N. Mukerjee: I was saying that a foreign country's representative is called and told that "you have circulated this material", relating to his own country, because that circular would annoy the American Government. That sort of thing takes place. We ask questions and we get no satisfaction. There have been many things, and I am giving this only as an illustrative material. Many things have happened and we have to insist on a discussion on world affairs. The Government have announced it, but why do they announce a programme which they never keep up and why does this practise continue? This being the last session of Parliament, something very drastic has got to be done about it.

Shri Hari Vishnu Kamath: (Hosangabad): I shall try to be very brief. As this is the last statement of its kind in this session, I crave your indulgence to be a little longer than usual. I am glad that this innovation has been established now, a healthy innovation, of making the statement regarding the business for the next week—apparently in response to your advice, in accordance with your advice,—available to us in advance in the Notice Office. I have made a study of it before making some observations. Now, this seems to be a formidable list of business. Everybody will agree that it is a formidable list indeed, and my hon. friend, the Leader of the House, I venture to submit, will, if he gets all this business through in the next week, go down in history as having outdone Hanuman himself who lifted the Gandamadhana parvata, as the Ramayana says, for getting the *jadi buti* needed for Lakshmana's treatment. I wish him success in his endeavour.

12.00 hrs.

This only reinforces what I have been saying during the last 5 years; it pinpoints the planned planlessness of Government business so far as Lok Sabha is concerned. They cannot plan the business for Lok Sabha sessions, and they prepare Five Year Plans for the entire country! It is a sad state of affairs. This is the fag-end of this Lok Sabha. I hope the next Lok Sabha will do better in this regard.

The Judges (Inquiry) Bill has been apparently scuttled. In the lame duck session, we will have no time for these Bills; it will be confined to Vote on Account only. The other Bills which Joint Committees have vetted and prepared for the House will all lapse.

The Leader of the House promised a fortnight ago in response to your suggestion that he would take up the issue with the Chairman of the Rajya Sabha. He said earlier that Mr. Chagla who is the Leader of that House, would take it up, but then he

corrected himself when you drew his attention to what you had stated the previous Friday and then he agreed a fortnight ago that he would take up the matter. I would like him to tell the House whether he has already initiated any steps in the matter and met the members of the Congress Party in the other House to sound them on this, because I am sure unless this Lok Sabha in your own time sets this new precedent in accordance with article 114, I have no hesitation in saying that we would be infringing the oath of loyalty to the Constitution which we have taken. It is a constitutional obligation imposed on the Lok Sabha and if we do not discharge it, we will be guilty of violation of our oath of loyalty to the Constitution.

Shrimati Benu Chakravarty (Barackpore): There was a very important resolution by Shri Ranga and others with regard to the statement made by Mr. Chavan regarding the right of demonstrating before Parliament. You had permitted us to put in that resolution, so that we can discuss this very important point pertaining to certain privileges which accrue to us as Members of Parliament and the right of the people to come to us. The list is completely silent about it. When you permitted us to put in this resolution, we did not say anything further because we thought we would be getting a chance to discuss it. That has been pushed out. I would urge that it should get precedence over other resolutions.

Then there is a very small Bill seeking to amend the Advocates Act. If that could be pushed through even in 5 minutes, that would really help a lot because it is a completely non-controversial Bill and it will not be possible to take it up in the lame duck session.

Shri Kapur Singh (Ludhiana): Sir, the Leader of my party has already alluded to one subject I had in mind. The other point has been dealt with,

[Shri Kapur Singh]

with his usual vehemence, by my hon. friend Prof. Mukerjee.

On the 21st November, on behalf of my party, the Deputy Leader of my group in Parliament wrote a letter to the Minister of Parliamentary Affairs requesting him that first priority in the undisposed business for the coming week should be given to the Draft Outline of the Fourth Plan and he added:

"This is a major issue involving the entire economic welfare of our country and people and it would be very wrong if this Session of the Lok Sabha were not to have an opportunity to express its views on this vital matter."

He went on to say:

"The second issue in order of importance is that of international affairs. Both of these should be given priority over all other business, but if it is a choice between the two, we are clear that adequate time should be found for a discussion on the draft outline of the Fourth Plan."

I request the Minister of Parliamentary Affairs to give due weight to the observations already communicated to him on behalf of my party by the Deputy Leader.

श्री कृष्ण चन्द कश्यप (देवास) : अध्यक्ष महोदय, आप को याद होगा कि पिछली बार हम ने संसद-वार्ड मंत्री का ध्यान दिलाया था कि वर्तमान समय में गृहस्था बन्द करने के सम्बन्ध में सारे देश में एक भयंकर आन्दोलन चल रहा है। शंकराचार्य जी की गिरफ्तारी के सम्बन्ध में भी आज सारे देश में एक देशव्यापी हड़ताल रक्खी गई है और यह असन्तोष दिन प्रति दिन बढ़ता जा रहा है। जब पिछली बार मंत्री महोदय का ध्यान दिलाया गया तब उन्होंने आश्वासन दिया था कि हम सोचेंगे कि इस

विषय पर कब चर्चा की जाए। मैं कहना चाहता हूँ कि अब समय बहुत कम रह गया है और यह संसद का अन्तिम अधिवेशन है। तो क्या गोवध बन्दी वाले विल को लाकर उस पर विचार करने के लिए मंत्री महोदय इस सेशन को बढ़ाने वाले हैं और वह कोई विल इस सम्बन्ध में लाना चाहते हैं।

श्री बड़े : (खारगोन) : माननीय सदस्य का प्राइवेट मेम्बर्स बिल है।

श्री कृष्ण चन्द कश्यप : विल है लेकिन वह ला ही नहीं रहे हैं।

Shri S. M. Banerjee (Kanpur): Sir, I am glad that the non-official resolution of Shri Kachhavaia on the statement made by the Minister of State for Home Affairs on 9th November has been admitted. Sir, I fully support the demand made by Shrimati Renu Chakravarty. You promised that the motion regarding the statement made by the Home Minister on the 16th November will be taken up. I do not want separate time to be allotted for that. To save time, I suggest that this motion can be taken up along with the motion of Shri Kachhavaia and the two can be discussed simultaneously because they are practically the same.

Secondly, we have not discussed the Monopolies Commission's Report at all. We should get an opportunity for discussing it at least by sitting on a Saturday.

श्री मधु लिमये (मुंजर) : अध्यक्ष महोदय, मैं ने एक पत्र द्वारा आपको 17 मई को लप्री हुई कारंबार्ड का एक हिस्सा भेजा था। जिस में दो जगहों पर आप ने सदन को यह आश्वासन दिया था कि बरसाती सत्र में जो भारत का क्षेत्रफल रहस्यपूर्ण कारणों से घट रहा है, उस पर बहस ली जायगी और उस को

पंजाब वाले विधेयक के बाद प्राथमिकता दी जाएगी। इस लिए हम लोगों ने इस मामले को उस वक्त छोड़ा था। अब हमारा अन्तिम सब खत्म होने जा रहा है। मैं आपको याद दिलाना चाहता हूँ सन् 1964 की बात है। डाक्टर साहब का जीपवाला प्रस्ताव था। उसके बारे में आपका वचन था लेकिन पूर्ण नहीं हुआ। एक पत्र द्वारा आज आपने मुझे बतलाया है कि क्षेत्र-फल वाली चर्चा के लिए समय देना मेरे हाथ में नहीं है, सरकार के हाथ में है। मैं निवेदन करना चाहता हूँ कि कई बार आप अपने अधिकार से कई प्रस्तावों के लिए समय दे चुके हैं और जो हमारी नियमावली है उसके मातहत ऐसा करने का आपको पूरा अधिकार है। मैं आपका ध्यान नियम 190 की ओर बढ़ा नम्रतापूर्वक दिलाना चाहता हूँ :

"The Speaker may, after considering the state of business in the House and in consultation with the Leader of the House, allot a day or days or part of a day for the discussion of any such motion."

मैं आप से एक ही प्रार्थना करना चाहता हूँ कि अगर आप इस पर एक या डेढ़ घंटे की बहस नहीं रखेंगे किन्तु टाल देंगे तो आपके ऊपर, मेरे ऊपर और पूरे सदन के ऊपर एक कलंक रह जाएगा कि अध्यक्ष के द्वारा जो वचन दिया जाता है उसकी पूर्ति नहीं होती है। आपको और हम को दोनों को जनता वचन भंगी कहेगी। इसलिए मैं हाथ जोड़कर प्रार्थना करता हूँ कि कम से कम एक या डेढ़ घंटे की बहस, यह जो रहस्यपूर्ण कारणों से भारतीय क्षेत्रफल घटना जा रहा है, उस पर कराइये।

श्री बड़े : आप वचनभंगी कैसे कह सकते हैं ?

श्री मधु लिमये : और क्या कहें ?

अध्यक्ष महोदय : अगर माननीय सदस्य इसी बात में खशी प्राप्त करते हैं कि वह ऐसा
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लपज करें, तो आप जाने दीजिए। मैं ने जो कहा था उसके अन्दर वचन यही तो हो सकता है जैसा कि आपने कहा कि मैं गवर्न-मेंट को ऐडवाइस करूँ कि इस को प्रायोरिटी दी जाये।

यह मैंने कहा था उस वक्त। लेकिन चूँकि उनके साथ कंसल्टेशन सही वक्त आना है, इसलिए उनकी मर्जी के बगैर और बिना कंसल्टेशन के यह नहीं कर सकता हूँ।

श्री प्रकाशबीर शास्त्री (बिजनौर) : संसद् कार्य मंत्री जो ने जा अगले मन्ताह की कार्रवाई की घोषणा की है इसमें श्री हुकम चन्द कछवाय के अनियत दिन वाले प्रस्ताव की स्वीकार किया है और वह प्रस्ताव सात नवम्बर का दुर्घटना के सम्बन्ध में है और उस वक्तव्य को लेकर है जो कि यहाँ पर गृह-कार्य मंत्री ने दिया था। मैं आप से निवेदन यह करना चाहता हूँ कि इससे पहले अनियत दिन वाले प्रस्तावों का स्वीकार करने वाली कमेटी गृह मंत्री श्री नन्दा के उस वक्तव्य के बारे में एक अनियत दिन वाला प्रस्ताव स्वीकार कर चुकी है जो उन्होंने गोबध बन्दी के सम्बन्ध में चार नवम्बर का दिया था। यह जो प्रस्ताव अनियत दिन वाला स्वीकार किया गया है यह केवल 7 नवम्बर वाली दुर्घटना के सम्बन्ध में है इस वास्ते मेरा निवेदन है कि उस प्रस्ताव का भा जिसको कमेटी स्वीकार कर चुकी है, इसके साथ जोड़ लिया जाए और इन दोनों प्रस्तावों पर सावधान्य बहस हो जाए।

Dr. L. M. Singhvi (Jodhpur): Mr. Speaker, Sir, in this last regular session of this Parliament it is a matter of consternation to all of us that there would be many loose legislative ends all round. I would like, in the first place, that the Minister should lay a statement on the Table of the House informing the House about the number of pieces of legislation which were introduced but which made no progress in this House particularly be-

[Dr. L. M. Singhvi]

cause of lack of planning of legislative business. Secondly, I would like to suggest that on two important matters Government should be directed to make a policy pronouncement finally so that the country knows the position of the Government and the position that this House wants us to take. The two matters are, firstly, about the interim report of the Administrative Reforms Commission which is being discussed but about which we want Government to make a definite pronouncement of policy; and, secondly, in respect of the nation-wide demand for anti-cow-slaughter legislation. We would like Government to make a definite and final statement in respect of this particularly because the statement which was made on the last occasion by Shri Nanda was essentially of an interim nature and certain steps had to be taken in pursuance of the directive which was issued by the Central Government to various State Governments to achieve uniformity for banning cow slaughter throughout the country. I would suggest, if necessary, we may sit longer hours and may even have nocturnal sessions before we adjourn this time.

श्री काशी राम पुस्त (अलवर) : संसद् कार्य मंत्री ने जो कार्यक्रम हमारे सामने रखा है उस में उन्होंने मिनिस्टर्स के एलाउंस की बात भी कही है। इसकी आवश्यकता उनको बहुत मालूम होती है। मैं समझता हूँ कि ऐसी गैर जरूरी चीज की आवश्यकता नहीं थी। किन्तु मैं चाहता हूँ कि प्लान को ले कर आपने जो ए. बी. सी. डी और ई ग्रुप बनाये हैं उनकी रिपोर्ट भी आ रही है और उस रिपोर्ट के आधार पर अगर प्लान के बारे में आप कोई डिस्कशन नहीं करेंगे तो क्या नतीजा निकलेगा उसका। मैं चाहता हूँ कि इसका उत्तर दिया जाए।

दूसरी बात में पेटेंट्स बिल के बारे में कहना चाहता हूँ। इसके बारे में भी आपने वादा किया था कि इसको पास किया जाएगा।

उसको लेना बहुत जरूरी है। मैं चाहता हूँ कि चाहे रात के आठ बजे तक हमें बैठना पड़े लेकिन उसको आप पास करें। आप भी और विरोधी पक्ष भी विहप इणू करे ताकि आठ बजे तक हाउस में कोरम रहे और कोरम रख कर सारी जो जरूरी कार्रवाई है उसको पूरा किया जाए। आज होता यह है कि शाम को छः बजे आं कछवाय या कोई और कोरम का वाइंट उठाते हैं तो यहां माननीय सदस्य नहीं होते हैं। मेरा निवेदन है कि दो तारीख की बजाय अगर तीन तारीख तक भी इस सब कार्रवाई को हम पूरा कर सकें तो एक दिन और हम बैठ जायें और रात को आठ आठ बजे तक हम बैठें ताकि जो कार्यक्रम सारा है, यह पूरा हो सके।

श्री मौर्य (अलीगढ़) : संसद् कार्य मंत्री ने जो कुछ आखिरी सेशन के और शायद आखिरी हफ्ते के लिए कार्रवाई चलाने की सूचना दी है, उस में बहुत सी गैर जरूरी बातें शामिल उन्होंने कर दी हैं और बहुत सी जरूरी जो समस्याएँ हैं, उनका उन्होंने बिल्कुल छाड़ दिया है। मैं आपको वह पत्र पढ़ कर बताना चाहता हूँ जो कि प्रधान मंत्री जी ने मुझे 16 मई 1966 को लिखा था :

"Thank you for the letter of the 14th May, 1966 signed by you and other Members of Parliament regarding the Scheduled Castes and Tribes Bill.

I had myself told the Minister to have the Bill introduced, if possible, in this session itself. As the Minister was away in the United States, this could not be got ready in time. Now the Bill is ready, but as you know we are behind schedule and I am told that there is no time to have it introduced during the present session. I shall see that the Bill is introduced and passed at the next session.

You may inform Shri Vithalrao Meshram accordingly.

With regards,

Yours sincerely,
Sd. Indira Gandhi"

इस के बारे में मैं जानना चाहता हूँ कि क्या इस बिल के बारे में प्रधान मंत्री जी ने जो पत्र लिखा था और जिस को मानसून सेशन में भी नहीं लिया जा सका है क्या इस सेशन में भी आप लेना चाहेंगे या नहीं ? चूंकि प्रधान मंत्री जी ने इसके बारे में आश्वासन दिया हुआ है, इसलिए मैं आप से जानना चाहता हूँ कि आप इस बिल को सेशन में भी लेना चाहेंगे या नहीं लेना चाहेंगे ?

दूसरी बात मैं 23वें संविधान में सुधार के लिए जो बिल आ रहा है, उसके बारे में कहना चाहता हूँ। मैं समझता हूँ कि इस बिल को लाने की कोई आवश्यकता नहीं थी

अध्यक्ष महोदय : वह दूसरी बात है।

श्री मौर्य : यह एक ऐसा बिल है जिसके द्वारा ज्यूडिशरी का भी राजनीति का अखाड़ा बनाया जा रहा है।

Shri Yallamanda Reddy (Markapur): Sir, about the statement with respect to the steel plant which the Minister made on the last occasion, there was a motion notice of which was given by Shrimati Vimla Devi and the Government had promised to bring it up in this session. I would request the Government to provide some time at least on the 29th. It is an important thing. Many people have been shot dead and the Government does not even care to make a statement on the matter.

श्री तुलसीदास जाधव : हाउस के माथने बड़न काम है। मैं दो बाने कहना चाहता हूँ। पांच बजे के बाद कोरम का कोई नियम लागू न किया जाए। ग्यारह बजे से पांच बजे तक तो कोरम का नियम रहे लेकिन बाब में यह नियम लागू न हो

अध्यक्ष महोदय : इसका मिनिस्टर साहब क्या जवाब दे सकते हैं ?

श्री तुलसीदास जाधव (नांदेड़) : दूसरा मेरा सुझाव यह है कि अब हम ८: बजे तक बैठते हैं। सारा जो विजिनस है इसको खत्म करने के लिए हमें चाहिये कि हम सात बजे तक बैठें।

Shri C. K. Bhattacharyya (Raiganj): Sir, I have followed very attentively the suggestions of my friends in the Opposition. Taking all these suggestions together, even if the nights were turned into days the present session will not suffice to satisfy and accommodate them all. What could be done? If my friends in the Opposition agree to this, that very kindly—today for the first time in the Parliament I have heard Shri Madhu Limaye saying "namrata purvak"—this is the first time he has used such an expression. . . . (Interruption).

श्री मधु लिमये : हमेशा यही है। आपने इस को पहली बार सुना है।

Mr. Speaker: He says that *namrata* may not appear from the attitude, but he says those words.

Shri C. K. Bhattacharyya: He used these words for the first time in the Parliament. I was saying that if my friends in the Opposition agree that they would not take the time of the House as they do every day, this can be done. Of all the suggestions made, some will have to be agreed upon between the Opposition and the Leader of the House which are possible to be accommodated by 2nd December. In any case, I would humbly pray that the session may not be extended beyond 2nd December. If that would leave my Opposition friends dissatisfied, let them for the time being be satisfied with "divine discontent".

Shri A. P. Sharma (Buxar): Sir, a great hope was raised throughout

[Shri A. P. Sharma]

the country about a Bill to be introduced in this Session, and that is about the abolition of contract labour. The country was assured that this Bill would come up in this session. I request that this might also be considered.

श्री सत्य नारायण सिंह : एक पुरानी कहावत है

"man propose_s and God disposes"

लेकिन

"we proposes and the House disposes"

श्री हरि बिष्णु कामत : हाउस सुप्रीम है ।

श्री सत्य नारायण सिंह : पांच घंटे हमने तय किये थे, हाउस ने तय किये थे, बिजिनेस एडवाइजरी कमेटी ने तय किये थे पीपल्स एमेंडमेंट बिल के लिए, लेकिन साढ़े पन्ध्र घंटे.....

श्री हरि बिष्णु कामत : पीपल्स एमेंडमेंट बिल नहीं रिप्रिजेंटेशन आफ़ डी पीपल्स एमेंडमेंट बिल ।

श्री सत्य नारायण सिंह : अब आप देखें कि आप कहते हैं कि प्लानिंग नहीं होता है । प्लानिंग ठीक नहीं हो रहा है । हमारी कहां गलती है ? हाउस जिस बात का फ़ैसला करता है और पांच घंटे तय करता है उस पर अगर सत्तर घंटे लगते हैं....

श्री मधु लिमये : क्या करें, आज भी आपका प्रस्ताव आया है नियम को स्थगित रखने के लिए ।

श्री सत्य नारायण सिंह : जब आप बोल रहे थे, मैं चुप था, अब आप भी चुप हों कर....

श्री हरि बिष्णु कामत : गुस्से में क्यों बोल रहे हैं ? गुस्से की जरूरत नहीं है ।

श्री सत्य नारायण सिंह : जब आप बोल रहे थे तब मैंने अपनी जबान तक नहीं हिलाई, अब आप भी जबान मत हिलाइये ।

श्री हरि बिष्णु कामत : : गुस्से में मच बोलिये ।

श्री सत्य नारायण सिंह : कुछ सोच कर बात कहनी चाहिए । कहा गया है कि प्लानिंग ठीक नहीं हुआ है । अगर पांच घंटे के बजाय पंद्रह घंटे वक्त लिया जाता है, तो यह प्लानिंग किस का है ? हम कहते हैं कि न यह हमारा दोष है और न माननीय सदस्यों का है । इस हाउस को माकिरेन राइट है कि वह जो चाहे, वह करे । हमने इन्टरनैशनल सिन्चुएशन पर बहस के बारे में वादा किया था । वह बहस जरूर होती लेकिन टाइम नहीं मिला । ग्राबिअर पंद्रह घंटों में हम और कितना विजिनेस ले सकते थे ?

यह कहा गया कि पैंटेन्ट्स बिल जरूर पाम होना चाहिए, क्योंकि इस बारे में फ़ारेन कंट्रीज का बड़ा प्रेशर है । हम ने उस को भी रखा । क्या माननीय सदस्य इस बात के लिए तैयार हैं कि पैंटेन्ट्स बिल को ड्राप कर के इन्टरनैशनल सिन्चुएशन की बहस को ले लिया जाये ? यह भी कहा गया है कि सी डेव बिल को जो जरूर लेना चाहिए । सब कुछ लेना चाहिए, लेकिन क्या हाउस इस बात के लिए तैयार है कि सेशन को बढ़ाया जाये ? नहीं है । आप पृष्ठ लीजिए ।

श्री मधु लिमये : जरूर बढ़ाना चाहिए ।

श्री हुकम चन्द कछवाय : हम इस के लिए तैयार हैं ।

श्री हरि बिष्णु कामत : दो दिन के लिए बढ़ा दिया जाये ।

Mr. Speaker: That decision was taken earlier that it would not be extended.

श्री सत्य नारायण सिंह : इस हाउस में जो भी फ्रैसला होता है, वह मैजिस्ट्री और कानसेन्सस से होता है। पांच दस सदस्यों के कहने से कोई फ्रैसला नहीं होगा। हमारे लिए तो कोई फ्रैक नहीं होता है—हाउस चाहे दिसम्बर तक बड़े, क्योंकि हमें तो किसी भी हालत में यहां रहना ही है। यह नय हो चुका है, यह बात बिल्कुल पक्की है कि सेशन को बढ़ाना नहीं है। अगर सेशन को बढ़ाना नहीं है, तो अगले वीक में सिर्फ साढ़े तीन दिन बाकी रहते हैं।

श्री हरि विष्णु कामत : चार दिन।

श्री सत्य नारायण सिंह : सोमवार को तातिल है। तातिल का भी यहां कोई ठिकाना है। कभी किसी बड़े नेता का जन्म है, कभी किसी का मरण है। इतनी तातिल आती रहती है। आप ग्रोर कीजिए कि इन साढ़े तीन दिनों के लिए मैं ने जो काम रखा है, उसमें से कौन सा काम ऐसा नाजायज है या किस की इम्पार्टेन्स कम है, जिस को हम ब्याप कर दें। सम्भव है कि इन साढ़े तीन दिनों में हम इन सब कामों को भी पूरा न कर सकें, लेकिन कोशिश करना हमारा फर्ज है। होगा क्या? जो होगा, वह होगा और जो नहीं हो सकेगा, वह नहीं हो सकेगा। माननीय सदस्य इस बात को याद रखें, इस बारे में निश्चिन्त रहें कि वे चाहे कितना ही कहें, जो नहीं हो सकेगा, वह नहीं हो सकेगा। जो कुछ मैं ने बताया है, वही काम हो सकता है। उस कुछ से बेसी काम के लिए वकन नहीं है।

जहां तक गो-वध के बारे में डिस्कशन का सम्बन्ध है, 7 तारीख की घटनाओं के बारे में डिस्कशन के लिए वकत दिया गया है। वह सब गोवध की वजह से हुआ था।

श्री प्रकाशवीर शास्त्री : गोवध के बारे में प्रस्ताव भी साथ साथ ले लिया जाये।

Shri S. M. Banerjee: Has he any objection if both the motions are discussed together?

Mr. Speaker: He will see that. I am asking him to look into it.

श्री सत्य नारायण सिंह : उम को साथ साथ लिया जाये या न लिया जाये, माननीय सदस्य उम के बारे में जरूर बहम करेंगे। वे और करेंगे क्या? मैं बड़े अदब के साथ दर-ख्वास्त करना चाहता हूँ कि हम कोशिश करेंगे। जो हो सकेगा, वह हो सकेगा। जो नहीं हो सकेगा, तो जैसा कि मैं ने कई दफा कहा है, ब्लाट कॅननाट भी ब्यूव, मस्ट बि एनड्युर्ड।

श्री हरि विष्णु कामत : मैं ने इस हाउस की कमेटी के द्वारा राज्य सभा की डिमांड्स फ़ार ग्रान्ट्स के एग्जामिनेशन के लिए कहा है। क्या मंत्री महोदय ने उस के बारे में कोई कदम उठाया है या नहीं?

श्री सत्य नारायण सिंह : माननीय सदस्य शायद पिछली दफा यहां नहीं थे। स्पीकर साहब ने यह काम मुझे सौंपा है। मैं ने बात की है। यह बड़ा डैलीकैट मैटर है। आपोजीशन के लीडर्ज़ और कांग्रेस पार्टी में अलग अलग नेताओं के अपने अपने विचार हैं। मुझे राज्य सभा में अपने आपोजिट मन्वर से बात करने के लिए कहा गया है।

श्री हरि विष्णु कामत : यह संविधान का मवाल है।

श्री सत्यनारायण सिंह : मैं ने बात की है। लोग तैयार नहीं हैं। इस बारे में जल्दी नहीं की जानी चाहिये। मुझे कोशिश करने दी जाये अगर कोई रास्ता निकलेगा, तो निकलेगा। अगर नहीं निकलेगा, तो नहीं निकलेगा।

श्री हरि विष्णु कामत : क्या यह अगली पालियामेंट में होगा?

13.27 hrs.

POINT OF PERSONAL EXPLANATION

Shri Sham Lal Saraf (Jammu and Kashmir): Sir, I want to make a